

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3921
ANSWERED ON:18.12.2012
REMAND HOMES FOR WOMEN AND CHILDREN
Shivanagouda Shri Shivaramagouda

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of remand homes for women and children in the country, State-wise;
- (b) whether the Government is aware that the condition of such homes has worsened and the inhabitants are facing difficulty in living there; and
- (c) if so, the steps proposed to be taken to improve the condition of such homes?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c) As per information received from the Ministry of Women and Child Development, there are no Central 'remand' homes for women. Similarly in case of children, as per Juvenile Justice (Care and Protection) Act 2000, juveniles in conflict with the law are required to be housed in Special Homes and Observation Homes. There is no provision for setting up of 'Remand Home' for juveniles. The total number of homes State-wise is given at Annexure.

Ministry of Women and Child Development is providing financial assistance to State Governments / UT Administrations under the Integrated Child Protection Scheme (ICPS) for setting up and maintenance of various types of Homes for children under the Act, which includes Special Homes and Observation Homes. The Model Rules, 2007 framed under the Juvenile Justice (Care and Protection of Children) Act, 2000, provide for standards of care for children in the institutions. The Rules inter-alia specifies standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.